

†[**Authorised translations of the Constitution of India**

\*293. SHRI PRAKASH VEER SHASTRI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Unstarred Question 362 given in the Rajya Sabha on the 24th February, 1975 and state by when a bill to provide for authorised translations of the Constitution of India in Hindi and other languages is likely to be brought before the Parliament?]

विधि, न्याय और कम्पनी कार्य मंत्री  
(श्री एच० आर० गोखले) : इस विषय पर  
अभी विचार किया जा रहा है।

†[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): The matter is still under consideration.]

\*294. [Transferred to the 25th May, 1976.]

**Construction of Kangra Valley Railway line**

\*295. SHRI SAT PAUL MITTAL: Will the Minister of RAILWAYS be pleased to state:

(a) by when the construction of the Kangra Valley Railway line from Jawanwala Shahr to Guler is likely to be completed;

(b) whether it is a fact that heaps of malba from the aforesaid construction have polluted the water springs near chainage No. 6100 to 6300; and

(c) if so, what steps Government have taken or propose to take to restore the purity of spring waters in that area?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): (a) September, 1976.

†[ ] English translation.

(b) No, Sir.

(c) Does not arise.

**Rise in the prices of and adulteration in lubricating oils**

††\*296. SHRI GUNANAND THAKUR:  
SHRI KHURSHED ALAM KHAN:  
SHRI IBRAHIM KALANIYA:

Will the Minister of PETROLEUM be pleased to state:

(a) whether it is a fact that the prices of lubricating oil have gone up considerably; if so, what steps Government have taken to bring down the prices;

(b) whether it is also a fact that lubricating oils sold in the market are generally adulterated;

(c) if so, what action Government have taken or propose to take to curb this practice; and

(d) whether Government have issued any guidelines for the benefit of the consumers by which adulteration in lubricating oil can be detected?

THE MINISTER OF PETROLEUM (SHRI KESHAV DEO MALAVIYA):

(a) to (d) A statement is laid on the table of the House.

**Statement**

(a) There has been an increase in price of lubricating oils from March, 1974. The pricing of petroleum products including lubricating oils is under the consideration of the Oil Prices Committee set up by the Government which is expected to submit its final report shortly.

(b) Lubricating oils are mostly sold through recognised distributors/dealers of the major oil companies,

††Transferred from the 20th May, 1976. (Previously marked as Starred Question No. 235).

and Government have not come across serious complaints about the quality of lubricating oils sold from these retail outlets. Government are, however, aware of some allegations regarding sale of spurious/off-specification lubricating oils by private processors/marketers/petty jobbers and unauthorised dealers.

(c) Government have initiated follow up action on the measures recommended by an expert panel set up by the Government to look into the problem of adulteration/mis-use of lubricants and suggest comprehensive measures to prevent adulteration. Separately Government have issued a scheme of discipline in regard to distribution of lubricants which is required to be implemented by all the major oil companies. Oil Companies have been directed to mount determined and energetic efforts by way of repetitive surprise checks on their retail outlets/agents with a view to eradicate such practices as mis-use/adulteration. The oil companies have also been asked to increasingly take up direct sales to consumers.

(d) Quality of lubricating oil cannot be detected by visual inspection. Detailed laboratory tests are required to be conducted to establish whether the quality of lubricating oils sold conforms to prescribed standards. Consumers' Cooperation by way of their purchasing lubricating oils from only the recognised outlets of major oil companies would, however, assist in minimising the sale of sub-standard lubricating oils.

#### **Rail travel concession to disabled defence personnel**

\*297. SHRI LEONARD SOLOMON  
SARING;  
SHRI SYED NIZAMUDDIN;  
SHRI GIAN CHAND TOTU:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to give some rail travel concessions to

the disabled defence personnel in view of their services to the country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHAMMAD SHAFI QURESHI): (a) and (b) Rail travel concession is already admissible to all Orthopaedically, handicapped persons who suffer from the substantial loss of the functions of the lower extremities and to all blind persons including such disabled defence personnel. There is no proposal to give travel concession to defence personnel suffering from any other disability.

#### **Occupancy ratio of pass holders and ticket holders in air-conditioned coaches**

\*298. SHRI JAGDISH JOSHI;  
SHRI IBRAHIM KALANIYA;  
SHRI KHURSHED ALAM  
KHAN;  
SHRI JAGAN NATH  
BHARDWAJ:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the percentage of pass holder passengers is more than that of ticket holders in air-conditioned accommodation in various trains;

(b) what was the percentage of fare-paying passengers in relation to the passengers who travelled on passes in air-conditioned classes during the year 1975-76; and

(c) what action Government propose to take to ensure larger occupancy of air-conditioned accommodation by fare-paying passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHAMMAD SHAFI QURESHI):

(a) No, Sir.